

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 799 of 2018

IN THE MATTER OF:

Raj Kamal Saraogi

...Appellant

Versus

**Rajasthan Financial Corporation
& Anr.**

...Respondents

Present:

For Appellant :

**Mr. Ashutosh Kumar and Mr. Pulkit Agarwal,
Advocates
Mr. Raj Kamal Saraogi, IRP**

ORDER

04.01.2019 Mr. Raj Kamal Saraogi, 'Interim Resolution Professional' submits that he is happy with the amount of Rs. 2.60 (Rupees Two Lakhs and sixty thousands only) as allowed by the Tribunal towards his fees and cost. This statement has been made when we noticed that the 'Committee of Creditors' has allowed only Rupees One Lakh for payment in his favour.

In view of the statement made by Mr. Raj Kamal Saraogi, IRP, who is present in person and is identified by Mr. Ashutosh Kumar, learned counsel appearing on behalf of the appellant, no further order is required to be passed.

The appeal stands disposed of.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

/ns/gc/